

राजपत्र, हिमाचल प्रदेश हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 25 अप्रैल, 2025 / 05 वैशाख, 1947

हिमाचल प्रदेश सरकार

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 24th April, 2025

No. Home-C (A)0(04)/3/2023 (E-165908).—The Governor, Himachal Pradesh, in exercise of the powers conferred upon him in Para 29.01 of Chapter XXIX of H.P. Prison Manual, 2021 is

18-राजपत्र / 2025-25-04-2025

pleased to constitute a Board of Visitors (Official and Non-official) for the various Jails (at District and Sub-divisional levels) in Himachal Pradesh, as under :---

OFFICIAL VISITORS

Sl. No.	Detail of Official Members	Designated as
1.	The District Judge at District level or the Sub-Divisional Judicial Magistrate exercising Jurisdiction at Sub-Division level.	Chairman
2.	The District Magistrate at District level or Sub-Divisional Officer at Sub-Divisional level.	Member
3.	District Superintendent of Police of concerned district	Member
4.	The Chief Medical Officer of the Health Department at the District level or the Sub-Divisional Medical Officer (Block Medical Officer) at Sub-Division level.	Member
5.	The Executive Engineer, PWD at the District level or Assistant Engineer, PWD at Sub-Divisional level.	Member
6.	The District Education Officer dealing with literacy programmes.	Member
7.	District Social Welfare Officer	Member
8.	District Agricultural Officer	Member
9.	District Industrial Officer	Member

NON-OFFICIAL VISITORS/ MEMBERS OF DISTRICT/ SUB-DIVISION LEVEL

Sl. No.	Name of District	Name & Particulars of Non-official Members	Name of Jail for which appointed as Non-official Member
1.	Shimla	 Sh. Sunil Kumar s/o Sh. Dila Ram, r/o Village Bhawana, P.O. Jubberhatti, Tehsil & District Shimla. 94592-29339. Sh. Promod Gupta, r/o House No. 6/3, Chhota Shimla, Near HDFC Bank, Shimla, Himachal Pradesh. 88948-42948. 	Model Central Jail, Kanda, District Shimla, H.P. District Jail, Shimla (Kaithu) District Shimla, H.P.
		Sh. Dilbag Singh s/o Late Sh. Shiri Singh, r/o V.P.O. Shamirpur, Chakwan, Tehsil & District Kangra, H.P. 88949-72654.	Lala Lajpat Rai, District & Open Air Correctional Home Dharamshala, District Kangra, H.P.
2.	Kangra	Sh. Naresh Bharwal s/o Sh. Chenku Ram, r/o Uper Sakoh, Ward No. 08, P.O. Dharamshala, Tehsil Dharamshala, District Kangra, Himachal Pradesh. 86290-97996.	Sub - Jail, Nurpur, District Kangra, H.P.
3.	Mandi	Smt. Anjay Kumari w/o Sh. Raj Kumar Chaudhary, r/o Village Daundhi, P.O. Nagchala, Tehsil Balh, District Mandi, Himachal Pradesh. 82194-89510, 94186-32669.	District Jail Mandi, District Mandi.

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4.	Kullu	 Sh. Vijender Pal s/o Sh. Joginder Pal, Village Devdhar, P.O. Neoli, Tehsil & District Kullu, Himachal Pradesh, 98164-10051. Sh. Beer Singh, Zila Parishad, Kullu 	District Jail Kullu, District Kullu. District Jail Kullu,	
		98160-57657.	District Kullu.	
5.	Kinnaur	 Advocate Amar Chand Negi, Member TAC, Village Rang, Near HPPWD Workshop Reckongpeo, Tehsil Kalpa, District Kinnaur, Himachal Pradesh 98056-11787. Sh. Hitesh Negi, Member Zila Parishad, V.P.O. Purvani, Tehsil Kalpa, District Kinnaur, Himachal Pradesh, 98165-80001. Sh. Aman Sethi s/o Sh. Surinder Sethi, r/o House No. 10-A, Phase-2, Housing Board 	Sub - Jail, Kalpa, District Kinnaur, H.P.	
6.	Solan	 Colony, Solan, Himachal Pradesh, 98160-23500. 2. Sh. Amrinder Singh Bhinder s/o Sh. Joginder Singh Bhinder, Ward No. 7, Nalagarh, Himachal Pradesh. 	Sub - Jail Nalagarh (Kishanpura) District Solan.	
7.	Una	 Sh. Sanjeev Kumar s/o Kanwar Sher Bahadur Singh, r/o Village Bangarh, P.O. Jakhera, Tehsil & District Una, Himachal Pradesh, 98163-76965. Sh. Sham Lal s/o Sh. Roshan Lal, r/o V.P.O. Dehlan, Ward No. 9, Lower Dehlan, District Una, Himachal Pradesh, 93180-66055. 	District Jail, Una at Bangarh, District Una, H.P. District Jail, Una at	
8.	Bilaspur	 Sha, Hinachai Hadesh, 93180-00033. Sh. Shyam Sharma s/o Sh. Nikka Ram, r/o Village Tikkri, Post Office & Tehsil Ghumarwin, District Bilaspur, Himachal Pradesh. 70181-07723. Smt. Nirmla Devi (Rajput), r/o Village Mandi Manwa, P.O. Kothipura, Tehsil Sadar, District Bilaspur, Himachal Pradesh (Pradhan GP Nauni). 98163-44832. 	District and Open Air Jail Bilaspur, District Bilaspur.	
		 Sh. Narinder Singh Tomar s/o Sh. Panch Ram, r/o LIG-9, Housing Board Colony, Nahan, District Sirmaur, Himachal Pradesh, 70184-89996. 	Model Central Jail, Nahan, District Sirmaur	
9.	Sirmaur	 Sh. Rakesh Kumar Gard s/o Late Sh. Surender Nath, r/o 1888/07, Gunnu Ghat, Nahan, District Sirmaur, Himachal Pradesh. 82195-56930. 	Model Central Jail, Nahan, District Sirmaur.	
		 Sh. Kapil Bhushan Advocate, District Court Chamba, H.P. Enrolment No. HIM/406/2010, r/o Village Dholti, P.O. Sarol, Tehsil & District Chamba, Himachal Pradesh. 98171-89997, 70185-20501. 	District Jail Chamba, District Chamba	
10.	Chamba	2. Sh. Abhishek Katoch Advocate, District Court Chamba, Practising at District Court Chamba since last 12 years, r/o Village Bhadram, P.O.	District Jail Chamba, District Chamba.	

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	Rajpura, Tehsil & District Chamba, Himachal Pradesh, 98170-83337.	

The term of the Non-Official Members of Board of Visitors will be of two years from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh.

The Board of Visitors (Official and Non-Official) shall perform their duties and responsibilities as per the provisions contained in the Chapter-XXIX of Himachal Pradesh Prison Manual 2021.

By order,

Sd/-(ONKAR CHAND SHARMA), Additional Chief Secretary (Home).

गृह विभाग

अधिसूचना

शिमला—2, 24 अप्रैल, 2025

संख्याः गृह—सी(बी) 2–2/2017—जेलज.——हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, हिमाचल प्रदेश के गृह विभाग के कारागार निदेशालय एवं सुधारात्मक सेवाएं में मुख्य वार्डर, ग्रुप—सी के पद के लिए इस अधिसूचना से संलग्न उपाबन्ध—''क'' के अनुसार भर्ती और प्रोन्नति नियम बनाते हैं, अर्थातः—

1. संक्षिप्त नाम और प्रारम्भ.——(1) इन नियमों का संक्षिप्त नाम, हिमाचल प्रदेश गृह विभाग, कारागार निदेशालय एवं सुधारात्मक सेवाएं, मुख्य वार्डर, ग्रुप—सी, भर्ती और प्रोन्नति नियम, 2025 है।

(2) ये नियम राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होंगे।

2. निरसन और व्यावृत्तियां.——(1) इस विभाग की अधिसूचना संख्याः गृह—बी (बी) 2—4 / 94—तारीख, 24—04—2002 द्वारा अधिसूचित हिमाचल प्रदेश कारागार विभाग, मुख्य वार्डर वर्ग—III के (अराजपत्रित) भर्ती एवं प्रोन्नति नियम 2002 का एतद्द्वारा निरसन किया जाता है।

(2) परन्तु ऐसे निरसन के होते हुए भी, उपर्युक्त उप–नियम (1) के अधीन इस प्रकार निरसित नियमों के अधीन की गई कोई नियुक्ति, बात या कारवाई इन नियमों के अधीन विधिमान्य रूप में की गई समझी जाएगी।

आदेश द्वारा,

हस्ताक्षरित / – (ओंकार चन्द शर्मा), अतिरिक्त मुख्य सचिव (गृह)।

उपाबन्ध—''क''

हिमाचल प्रदेश गृह विभाग, कारागार निदेशालय एवं सुधारात्मक सेवाएं में मुख्य वार्डर, ग्रुप–सी के पद के लिए भर्ती और प्रोन्नति नियम

- 1. पद का नाम : मुख्य वार्डर
- पदों की संख्या : 86 (छियासी)
- **3. वर्गीकरण** : ग्रुप–सी
- वेतनमान : (i) नियमित पदधारियों (पदधारियों) के लिए वेतनमानः

"हिमाचल प्रदेश सिविल सेवाएं (संशोधित वेतन) नियम, 2022 के अनुसार पद के टाईम स्केल (समयमान) के साथ संलग्न पे—मैट्रिक्स का लेवल (स्तर)—06।"

- (ii) संविदा पर नियुक्त कर्मचारियों के लिए उपलब्धियां : लागू नहीं
- 5. पद "चयन" है या "अचयन" : अचयन पद
- सीधी भर्ती के लिए आयु: लागू नहीं
- 7. सीधी भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित न्यूनतम शैक्षिक और अन्य अर्हताएं:
 - (क) अनिवार्य अर्हताएं: लागू नहीं
 - (ख) वांछनीय अर्हताएं: लागू नहीं

8. सीधे भर्ती किए जाने वाले व्यक्तियों के लिए, विहित आयु और शैक्षिक अर्हताएं प्रोन्नत व्यक्तियों की दशा में लागू होंगी या नहीं :

आयुः लागू नहीं

शैक्षिक अर्हताएं : लागू नहीं

9. परिवीक्षा की अवधि, यदि कोई हो: लागू नहीं

10. भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानातंरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पदों की प्रतिशतता : शत प्रतिशत प्रोन्नति द्वारा।

11. प्रोन्नति/सैकेण्डमैन्ट/स्थानातंरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिनसे प्रोन्नति/ सैकेण्डमैन्ट/ स्थानातंरण किया जाएगा ।

वार्डरों में से निम्न प्रकार से प्रोन्नति द्वाराः-

(क) वार्डरों में से जिनका 10 वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो तो, 90 प्रतिशत।

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(ख) वार्डरों में से जिनका 03 वर्ष का नियमित सेवाकाल हो या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो तो, उपाबन्ध "ख" में रखी गई स्कीम के अनुसार मैरिट ऑफ एक्सैप्शनल आर्डर रखने वाले वार्डरों में से 10 प्रतिशत।

प्रोन्नति के लिए निम्नलिखित 10 बिन्दु का भर्ती रोस्टर लागू किया जाएगाः–

प्रथम, दुसरा, तीसरा, चौथा, पांचवां, छठा, सातवां, आठवां और नवां	श्रेणी (क) अनुसार
दसवां	श्रेणी (ख) अनुसार

रोस्टर को प्रत्येक दसवें बिन्दु के बाद घुमाया जाएगाः

(1) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय / दुर्गम / अगम्य क्षेत्रों और दूरर्स्थ / ग्रामीण क्षेत्रों में पद (पदों) की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्यधीन, कम से कम एक कार्यकाल तक सेवा करनी होगीः

परन्तु यह और कि उपर्युक्त परन्तुक (1) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि पांच वर्ष की यह शर्त प्रोन्नति के मामले में लागू नहीं होगी।

परन्तु यह और भी कि उस अधिकारी / कर्मचारी को, जिसनें जनजातीय / दुर्गम / अगम्य क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में कम से कम एक कार्यालय तक सेवा नहीं की है, उसके अपने संवर्ग (काडर) में सर्वथा वरिष्ठता के अनुसार स्थानान्तरित किया जाएगा।

स्पष्टीकरण–I.—उपर्युक्त परन्तुक (1) के प्रयोजन के लिए जनजातीय/दुर्गम/अगम्य क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में "कार्यकाल" से, प्रशासनिक अत्यावश्यकताओं/सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी।

स्पष्टीकरण– II.—उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / दुर्गम क्षेत्र निम्न प्रकार से होंगे:-

- 1. जिला लाहौल एवं स्पीति
- 2. चम्बा जिला का पांगी और भरमौर उप-मण्डल
- 3. रोहडू उप–मण्डल का डोडरा क्वार क्षेत्र
- जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनीश, दरकाली और ग्राम पंचायत काशापाट।
- 5. जिला कुल्लू का पन्द्रह बीस परगना
- कांगड़ा जिला के बैजनाथ उप–मण्डल का बड़ा भंगाल क्षेत्र
- 7. जिला किन्नौर
- 8. सिरमौर जिला में, उप–तहसील कमरउ के काठवाड़ और कोरगा पटवार वृत्त, रेणुकाजी तहसील के भलाड़–भलौना और सांगना पटवार वृत्त और शिलाई तहसील का कोटा पाब पटवार वृत्त।
- मण्डी जिला में, करसोग तहसील का खनयोल–बगड़ा पटवार वृत्त, बाली चौकी उप–तहसील के गाड़ा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड और खोलानाल, पटवार वृत्त, पद्धर

तहसील के झारवाड़, कुटगढ़, ग्रामन, देवगढ़, ट्रैला, रोपा, कथोग, सिलह–भडवानी, हस्तपुर, घमरेहर और भटेढ़ पटवार वृत्त, थुनाग तहसील के चिउणी, कालीपार, मानगढ़, थाच–बगड़ा, उत्तरी मगरु और दक्षिणी मगरु पटवार वृत्त और सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त।

स्पष्टीकरण–III: उपर्युक्त परन्तुक(1) के प्रयोजन के लिए दूरस्थ / ग्रामीण क्षेत्र निम्न प्रकार से होंगे:-

- (i) उप-मण्डल / तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान
- (ii) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहां के लिए बस सेवा उपलब्ध नहीं है और 3 किलोमीटर से अधिक की पैदल यात्रा करनीी पड़ती है।
- (iii) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथ लगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र।
- II. प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व सम्भरक(पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्यधीन प्रोन्नति के लिए गणना में ली जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति/प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थी :
 - (i) परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल(तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा/नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने–अपने प्रवर्ग/पद/काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगेः

परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष की न्यूनतम अर्हता सेवा या पद के भर्ती एवं प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगीः

परन्तु यह और भी कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बंधी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा/समझे जाएंगे।

स्पष्टीकरण.—अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा/समझे जाएंगे। यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जो आपातकाल की अवधि के दौरान सशस्त्र बलों में भर्ती हुआ है जिसे/जिन्हें डिमोबिलाइज्ड आर्मड फोर्सिज परसोनल (रिजर्वेशन ऑफ वैकेन्सीज इन हिमाचल स्टेट नॉन टैक्नीकल सर्विसिज) रूल्ज, 1972 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तदधीन वरीयता लाभ दिए गए हों या जिसे एक्स–सर्विसमैन (रिजर्वेशन ऑफ वैकेन्सीज इन दी हिमाचल प्रदेश टैक्नीकल सर्विसिज) रूल्ज, 1985 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तदधीन वरीयता लाभ दिए गए हों।

(ii) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवाकाल के लिए गणना में ली जाएगी, यदि तदर्थ नियुक्ति/प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थीः

परन्तु की गई तदर्थ सेवा को गणना में लेने के पश्चात् स्थायीकरण के फलस्वरूप पारस्परिक वरीयता अपरिवर्तित रहेगी।

12. यदि विभागीय प्रोन्नति/स्थायीकरण समिति विद्यमान है तो उसकी संरचना :

(क) विभागीय पदोन्नति समितिः--

जैसा कि समय–समय पर सरकार द्वारा गठित की जाएगी

- (ख) विभागीय स्थायीकरण समिति : लागू नहीं
- 13. भर्ती करने में जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगाः जैसा विधि द्वारा अपेक्षित हो
- 14. सीधी भर्ती के लिए अनिवार्य अपेक्षा : लागू नहीं
- 15. सीधी भर्ती किए जाने वाले व्यक्तियों के लिए अनिवार्य अपेक्षा : लागू नहीं

16. आरक्षण : सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा समय–समय पर अनुसूचित जातियों/ अनुसूचित जन जातियों/अन्य पिछड़े वर्गों और अन्य प्रवर्ग के व्यक्तियों के लिये सेवा में आरक्षण की बाबत जारी किये गये आदेशों के अधीन होगी।

17. विभागीय परीक्षा : लागू नहीं

18. शिथिल करने की शक्ति : जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके और हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, आदेश द्वारा, इन नियमों के किसी उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद (पदों)की बाबत, शिथिल कर सकेगी।

उपाबन्ध "ख"

योग्यता के असाधारण क्रम से 10 प्रतिशत प्रोन्नति कोटा में मुख्य वार्डर के पद पर प्रोन्नति हेतु नियमः—

- पात्रता.—सभी वार्डर स्टाफ जिन्होंने 03 वर्ष की सेवा पूर्ण कर ली है, इस प्रोन्नति के लिए पात्र होंगे।
- 2. योग्यता का असाधारण क्रम.—कारागार प्रशासन में कार्यरत उन वार्डरों को 10 प्रतिशत प्रोन्नति कोटे से प्रोन्नति पर विचार किया जाएगा, जो कार्यकुशलता, सत्यनिष्ठा, ईमानदारी कर्त्तव्य के प्रति समर्पण, अनुशासन और बलिदान की भावना से चिन्हित असाधारण सेवा प्रदान करने में स्वयं को प्रतिष्ठित करते हैं। इस पर निम्नानुसार विचार किया जाएगा:—
 - (i) जीवन और संपत्ति को बचाना, अपराध को रोकना या अपनी जान जोखिम में डालकर अपराधियों को गिरफ्तार करने में पुलिस की मदद करना;
 - (ii) किसी भी दंगे की स्थिति में जेलों में अनुशासन बनाए रखने और संगठित करने में उत्कृष्ट क्षमता दिखाना;
 - (iii) जेल के अंदर या बाहर किसी भी गड़बड़ी के दौरान कैदियों के भागने को रोकने और अधिकारियों को बचाने में उत्कृष्ट क्षमता के लिए;

(iv) भागने के बाद किसी कैदी को पकड़ना;

- (v) राष्ट्रीय स्तर पर खेलों में उत्कृष्ट उपलब्धियां; और
- (vi) किसी अन्य कार्य / कर्त्तव्य के लिए जो संगठन एवं प्रदेश की प्रतिष्ठा एवं नाम बढ़ाने में सराहनीय समझा जा सके;

3. सिफारिश की विधि.—उपायुक्त / जेल अधीक्षक ऐसी घटना घटित होने पर पूर्ण औचित्य के साथ महानिदेशक / महानिरीक्षक कारागार एवं सुधारात्मक सेवाएं, हिमाचल प्रदेश को भेजेंगे। रिपोर्ट का विश्लेषण उपरोक्त नियम 2 के अनुसार महानिदेशक / महानिरीक्षक कारागार एवं सुधारात्मक सेवाएं, हिमाचल प्रदेश द्वारा किया जाएगा। दस प्रतिशत प्रोन्नति कोटा के विरूद्ध व्यक्ति की उपयुक्तता के मामले में अंतिम अनुशंसा हेतु मामला विभागीय प्रोन्नति समिति के समक्ष रखा जाएगा।

4. जब्त करना.—यदि व्यक्ति विश्वासघात के कार्य में दोषी पाया जाता है तो प्रोन्नति रद्द की जा सकती है। गंभीर प्रकृति की अवज्ञा, कायरतापूर्ण निष्क्रियता, और कर्त्तव्य की उपेक्षा या कोई अन्य आचरण जो जेल विभाग / प्रदेश को बदनाम करता है।

[Authoritative English text of this department notification No. Home-C(B)2-2/2017-Jails, dated 24-04-2025 as required under article 348(3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 24th April, 2025

No. Home-C(B) 2-2/2017-Jails.—In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor, Himachal Pradesh, in consultation with the Himachal Pradesh Public Services Commission, is pleased to make the Recruitment and Promotion rules for the post of Head Warder, Group-C, in the Department of Home, Directorate of Prisons and Correctional Services, Himachal Pradesh as per Annexure "A" attached to this Notification, namely:—

1. Short title and commencement.—(1) These Rules may be called the Himachal Pradesh, Home Department, Directorate of Prisons and Correctional Services, Head Warder, Group-C, Recruitment and Promotion Rules, 2025.

(2) These rules shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Repeal and savings.—(1) The Himachal Pradesh Prisons Department, Head Warder, (Class-III Non-Gazetted) Recruitment and Promotion Rules 2002 notified *vide* this department's notification No. Home-B(B)2-4/94, dated 24-04-2002 are hereby repealed.

(2) Notwithstanding such repeal, any appointment made or anything done or any action taken under the rules so repealed under sub rule (1) *supra* shall be deems to have been validly made, done or taken under these rules.

By order,

Sd/-(ONKAR CHAND SHARMA). Additional Chief Secretary (Home).

Annexure-"A"

RECRUIMENT AND PROMOTION RULES FOR THE POST OF HEAD WARDER, (GROUP-C), IN THE DEPARTMENT OF HOME, THE DIRECTORATE OF PRISONS & CORRECTIONAL SERVICES, HIMACHAL PRADESH

- 1. Name of the Post : Head Warder
- 2. Number of Post (s) : 86 (Eighty Six)
- **3.** Classification : Group-C
- **4.** Scale of pay : (i) Pay Level for regular incumbent(s):

"Level-06 of the pay matrix attached with time scale of the post, as per H.P. Civil Services (Revised Pay) Rules, 2022".

- (ii) Emoluments for contract employee(s): Not Applicable
- 5. Whether "Selection" post or "Non-Selection" Post : Non-Selection
- 6. Age for direct recruitment : Not applicable
- 7. Minimum Educational and other qualifications required for direct recruit (s):
 - (a) Essential Qualification (s) : Not applicable
 - (b) Desirable Qualification (s) : Not applicable

8. Whether age and educational qualification(s) prescribed for direct recruit(s) will apply in the case of the promote (s). Age: Not applicable.

Educational Qualification (s) : Not applicable

9. Period of probation, if any : Not applicable

10. Method(s) of recruitment, whether by direct recruitment or by promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods: 100% By promotion. 11. In case of recruitment by promotion/secondment/ transfer, grade(s) from which promotion/ secondment /transfer is to be made : By promotion from amongst the Warders in the following manner:—

- (a) 90% from amongst the Warders with ten years regular service or regular combined with continuous adhoc service, if any, in the grade.
- (b) 10% from amongst the Warders with three years regular service or regular combined with continuous *adhoc* service, if any, in the grade who possess merit of exceptional orders as per scheme laid down in **Annexure-'B**'

For the purpose of promotion following 10 point recruitment roster shall apply:-

1,2,3,4,5,6,7,8 & 9	Category (a) above
10	Category (b) above

The roster shall rotate after every 10th point.

(I) Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal/Difficult/Hard areas and remote/rural areas subject to adequate number of post(s) available in such areas:

Provided further that the proviso (I) *supra* shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting/transfer in remote/rural area. However, this condition of five years shall not be applicable in cases of promotion:

Provided further that Officers/Officials who have not served atleast one tenure in Tribal /Difficult /Hard areas and remote /rural areas shall be transferred to such area strictly in accordance with his/her seniority in the respective cadre.

Explanation I.—For the purpose of proviso (I) *supra* the "term" in Tribal/Difficult/Hard areas and remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/convenience.

Explanation II.—For the purpose of proviso (I) *supra* the Tribe/Difficult Areas shall be as under:—

- 1. District Lahaul & Spiti
- 2. Pangi and Bharmour Sub Division of Chamba District
- 3. Dodra Kawar Area of Rohru Sub Division
- 4. Pandrah Bis Pargana, Munish Darkali and Gram Panchayat Kashpat of Rampur Tehsil of District Shimla.
- 5. Pandrah Bis Pargana of Kullu District
- 6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District
- 7. District Kinnaur

- 8. Kathwar and Korga Patwar Circles of Kamrau Sub Tehsil, Bhaladh Bhalona and Sangna Patwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil, in Sirmour District.
- 9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada-Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Somgad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South Magru Patwar Circles of Thunag Tehsil and Batwara Patwar Circle of Sunder Nagar Tehsil in Mandi District.

Examination III: For the purpose (I) *supra* the Remote/Rural Areas shall be as under :—

- (i) All stations beyond the radius of 20 Kms. from Sub Division/Tehsil headquarters
- (ii) All stations beyond the radius of 15 Kms. form State Headquarters and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms.
- (iii) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category.

(II) In all cases of promotion, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the *adhoc* appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R & P Rules.

(i) Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on *adhoc* basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less:

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be in-eligible for consideration for such promotion.

Explanation.—The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be ex-servicemen recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Services in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of Seniority thereunder or recruited under the provisions of Rule-3 of Ex-Servicemen (Reservation of Vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder.

(i) Similarly, in all cases of confirmation, continuous *adhoc* service rendered on the feeder post, if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the *adhoc* appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion rules:

Provided that *inter-se-seniority* as a result of confirmation after taking into account, *adhoc* service rendered, shall remain unchanged.

12. If a Departmental Promotion/ Confirmation Committee exists, what is its composition; (a) Departmental Promotion Committee:

As may be constituted by the Government from time to time

(b) Departmental Confirmation Committee: Not applicable

13. Circumstances under which the Himachal Pradesh Public Service Commission (H.P.P.S.C.) is to be consulted in making recruitment: As required under the Law.

14. Essential requirement for a direct recruitment: Not applicable

15. Selection for appointment to the post by direct recruitment: Not applicable

16. Reservation : The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/Scheduled Tribes/Other Backward Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination : Not applicable

18. Power to Relax : Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the Himachal Pradesh Public Service Commission relax any of the provision (s) of these Rules with respect to any class or category of person (s) or posts.

Annexure-"B"

Rules for promotion to the post of Head Warder on merit of Exceptional order for 10% promotion quota:—

- **1.** Eligibility.—All Warder Staff who have rendered 03 years of service shall be eligible for this promotion.
- 2. Exceptional order of Merit.—The promotion to the promotional quota of 10% of Warders engaged in Prison administration, who distinguish themselves in rendering exceptional service marked by efficiency, devotion to duty, integrity, loyalty, sense of discipline and spirit of sacrifice will be considered as under:—
 - (i) Saving life and property, preventing crime or helping the Police arresting the criminals at the risk of their lives;

राजपत्र, हिमाचल प्रदेश, 25 अप्रैल, 2025 / 05 वैशाख, 1947

- (ii) Showing outstanding ability in organizing and maintaining discipline in the Jails in the event of any riot,
- (iii) For outstanding ability in preventing escape of prisoners and rescuing the officials during any disturbance in or outside the jail;
- (iv) Apprehending a prisoner after escape;
- (v) Outstanding achievements in sports at National level; and
- (vi) For any other work/duty which may be considered commendable in enhancing the prestige and name of the organization and the Pradesh;
- **3. Method of recommendation.**—The Deputy Commissioner/ Superintendent Jail will send such recommendation on occurrence with full justification to the Director General/Inspector General of Prisons & Correctional Services, H.P. The report will be analyzed by the Director General/Inspector General/Inspector General of Prisons & Correctional Services, H.P. in the light of rule 2 above. In the event of suitability of the case of the individual against 10% promotion quota, the case will be put before the Department Promotion Committee for final recommendations.
- 4. For-feitures.—The promotion is liable to be for-feited if the individual is found guilty of an act of disloyalty, disobedience of serious nature, cowardice inaction, and neglect of duty or any other conduct which brings the Jail Department/Pradesh into disrepute.

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Ashok Kumar aged 31 years s/o Sh. Uttam Chand, r/o VPO Nadhiar, Tehsil Jhandutta, District Bilaspur, (H.P.) Pin-174 030.

2. Smt. Shilpa aged 22 years d/o Sh. Rikhu Ram, r/o H. No.-443, Ward No..-1, P.O. Anu, Tehsil & District Hamirpur (H.P.)Pin-177 005

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ashok Kumar s/o Smt. Shilpa have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing

before this court on or before 02-05-2025. In case no objection is received by 02-05-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-04-2025.

Seal.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Ravi Kumar s/o Sh. Rakesh Kumar, r/o Vill. Burnar, P.O. Khagal, Tehsil & District Hamirpur H.P.

2. Smt. Priti Kumari d/o Sh. Bal Krishan, r/o H. No.-93, Guron Colony, Machhiwara Khas, P.O. Machhiwara, District Ludhiana, Punjab-141 115. *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ravi Kumar and Smt. Priti Kumari have filed an application u/s 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 07-02-2025, at Village Burnar, P.O. Khagal, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 06-05-2025. In case no objection is received by 06-05-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-04-2025.

Seal.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Ajay Sharma s/o Sh. Kishan Chand, r/o Vill. Bassi, P.O. Bhoranj, Tehsil Bhoranj, District Hamirpur, H.P. at present residing at c/o the House of Ajay Dogra, Ward No.-8, House No.-131, Naya Nagar, Tehsil & District Hamirpur, H.P.

2. Smt. Varsha Sharma d/o Sh. Krishan Kant, r/o Village Kakkar, P.O. Chanruhi, Tehsil Bhoranj, District Hamirpur, H.P.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ajay Sharma and Smt. Varsha Sharma have filed an application u/s 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 13-03-2025 at Santoshi Mata Temple at Hamirpur, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 22-05-2025. In case no objection is received by 22-05-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-04-2025.

Seal.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Sandeep Kumar s/o Shri Kehar Singh, r/o Vill. Bag Chowki, P.O. Kuthera, Tehsil & District Hamirpur, H.P.

2. Smt. Neha Kashyap d/o Sh. Uma Shankar, r/o House No.-F3/496A Sangam Vihar, South Delhi-110 062. *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sandeep Kumar and Smt. Neha Kashyap have filed an application u/s 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 11-12-2024 at Maa Jhaniari Devi Mandir Committee Village Jatehri, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 22-05-2025. In case no objection is received by 22-05-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 05-04-2025.

Seal.

-/Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, District Hamirpur (H.P.)

In the matter of :

1. Sh. Madan Kumar aged 34 years s/o Sh. Rikhi Ram, r/o Vill. Dakera, P.O. Himmer, Tehsil Bamson at Tauni Devi, District Hamirpur, (H.P.) Pin-177 025.

2. Smt. Anjali Kumari aged 20 years d/o Sh. Ram Viney, r/o Near Gyan Niketan Public School Jasvir Colony Dhandari Khurd Ludhiana (Punjab)-141 014. *Applicant.*

Versus

General Public

Subject.- Notice for Registration of Marriage.

Sh. Madan Kumar and Smt. Anjali Kumari have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing

राजपत्र, हिमाचल प्रदेश, 25 अप्रैल, 2025 / 05 वैशाख, 1947

before this court on or before 14-05-2025. In case no objection is received by 14-05-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-04-2025.

Seal.

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Sd/-Marriage Officer-cum-SDM, Sub-Divisional, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpu,r District Hamirpur (H.P.)

In the matter of :

1. Sh. Rajesh Kumar aged 43 years s/o Sh. Rishi Ram, r/o Vill. Tibbi, P.O. Kuthera, Tehsil & District Hamirpur, H.P.

2. Smt. Meena Devi aged 36 years d/o Sh. Lekh Raj, r/o Village Dobar, P.O. Raipur, Tehsil Bangana, District Una, H.P.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Rajesh Kumar and Smt. Meena Devi have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 14-05-2025. In case no objection is received by 14-05-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-04-2025.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

Seal.

राजपत्र, हिमाचल प्रदेश, 25 अप्रैल, 2025 / 05 वैशाख, 1947

ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)

तिथि मरजुआ : 04-04-2025

मिसल नं0 : 02 / 2025

उनवान मुकद्दमा : अधीन धारा 13(3) जन्म / मृत्यु पंजीकरण बारे।

दोरजे तन्डुप पुत्र श्री यंगफेल, गांव व डाकघर दारचा, तहसील लाहौल, जिला लाहौल एवं स्पीति। ॱॱ प्रार्थी।

बनाम

आम जनता

विषय.—– अधीन धारा 13(3) जन्म ⁄ मृत्यु पंजीकरण बारे।

दोरजे तन्डुप पुत्र श्री यंगफेल, गांव व डाकघर दारचा, तहसील लाहौल, जिला लाहौल एवं स्पीति हि0प्र0 ने एक आवेदन मय शपथ—पत्र सहित (बराये जन्म तिथि पंजीकरण) District Registrar (D&B)-cum-Chief Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2024/-2954-55 Dated 29-10-2024 के माध्यम से इस कार्यालय को प्राप्त हुआ है जिसमें आवेदक दोरजे तन्डुप ने शपथ—पत्र सहित निवेदन किया है कि मेरा जन्म दिनांक 15—08—1970 को हुआ है, पर किसी कारणवश जन्मतिथि ग्राम पंचायत के जन्म रजिस्टर में दर्ज न हो पाई है। इस बाबत सबूत के तौर पर हल्फिया ब्यान, दो गवाहों के हल्फिया ब्यान, परिवार रजिस्टर की नकल व मुख्य चिकित्सा अधिकारी जिला लाहौल स्पीति स्थित केलंग द्वारा जन्म तिथि दर्ज करने बारे पत्र की प्रति संलग्न है, जिसमें प्रार्थी की जन्म तिथि 15—08—1970 दर्शाई गई है।

अतः इस नोटिस के माध्यम से सर्वसाधाराण को बजरिया सूचित किया जाता है कि यदि किसी को प्रार्थी की जन्म तिथि 15–08–1970 ग्राम पंचायत दारचा, तहसील लाहौल, जिला लाहौल स्पीति के जन्म रजिस्टर में दर्ज करने में कोई उजर / एतराज हो तो वह इस अदालत में दिनांक 05–05–2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है, अन्यथा हाजिर न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर प्रार्थी की जन्म तिथि ग्राम पंचायत दारचा के जन्म रजिस्टर में दर्ज करने के आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 05–04–2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

हस्ताक्षरित/– कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)

तिथि मरजुआ : 04–04–2025

मिसल नं0 : 03 / 2025

मोहर ।

उनवान मुकद्दमा : अधीन धारा 13(3) जन्म / मृत्यु पंजीकरण बारे।

नमज्ञाल अंगमो पुत्री श्री नमज्ञाल, गांव लिनक्यूम, डाकघर दारचा सूमदो, तहसील लाहौल, जिला लाहौल एवं स्पीति

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ं प्रत्यार्थी।

बनाम

आम जनता

🔅 प्रत्यार्थी ।

विषय.—– अधीन धारा 13(3) जन्म ⁄ मृत्यु पंजीकरण बारे।

नमज्ञाल अंगमो पुत्री श्री नमज्ञाल, गांव लिनक्यूम, डाकघर दारचा सूमदो, तहसील लाहौल, जिला लाहौल एवं स्पीति ने एक आवेदन मय शपथ–पत्र सहित (बराये जन्म तिथि पंजीकरण) District Registrar (D&B)-cum-Chief Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2024/-2956-57 Dated 23-10-2024 के माध्यम से इस कार्यालय को प्राप्त हुआ है जिसमें आवेदिका नमज्ञाल अंगमो ने शपथ–पत्र सहित निवेदन किया है कि मेरा जन्म दिनांक 14–07–1971 को हुआ है, पर किसी कारणवश जन्मतिथि ग्राम पंचायत के जन्म रजिस्टर में दर्ज न हो पाई है। इस बाबत सबूत के तौर पर हल्फिया ब्यान, चार गवाहों के हल्फिया ब्यान, परिवार रजिस्टर की नकल व मुख्य चिकित्सा अधिकारी जिला लाहौल स्पीति स्थित केलंग द्वारा जन्म तिथि दर्ज करने बारे पत्र की प्रति संलग्न है, जिसमें प्रार्थिया की जन्म तिथि 14-07-1971 दर्शाई गईहै।

अतः इस नोटिस के माध्यम से सर्वसाधाराण को बजरिया सूचित किया जाता है कि यदि किसी को प्रार्थिया की जन्म तिथि 14–07–1971 ग्राम पंचायत दारचा, तहसील लाहौल स्पीति के जन्म रजिस्टर में दर्ज करने में कोई उजर ⁄ एतराज हो तो वह इस अदालत में दिनांक 05–05–2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है, अन्यथा हाजिर न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर प्रार्थिया की जन्म तिथि ग्राम पंचायत दारचा के जन्म रजिस्टर में दर्ज करने के आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई एतराज न सूना जायेगा।

आज दिनांक 05–04–2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)

तिथि मरजुआ : 04–04–2025

उनवान मुकद्दमा : अधीन धारा 13(3) जन्म ⁄ मृत्यु पंजीकरण बारे।

पुष्पा देवी पुत्री श्री चने राम, गांव शिपटिंग, डाकघर मूलिंग, तहसील लाहौल, जिला लाहौल एवं स्पीति प्रार्थिया ।

बनाम

आम जनता

मिसल नं0 : 04 / 2025

विषय.—– अधीन धारा 13(3) जन्म ⁄ मृत्यु पंजीकरण बारे।

पुष्पा देवी पुत्री श्री चने राम, गांव शिपटिंग, डाकघर मूलिंग, तहसील लाहौल, जिला लाहौल एवं स्पीति ने एक आवेदन मय शपथ–पत्र सहित (बराये जन्म तिथि पंजीकरण) District Registrar (D&B)-cum-Chief

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मोहर ।

प्रत्यार्थी ।

Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2024/-3471-72 Dated 04-12-2024 के माध्यम से इस कार्यालय को प्राप्त हुआ है जिसमें आवेदिका पुष्पा देवी ने शपथ-पत्र सहित निवेदन किया है कि मेरा जन्म दिनांक 03-04-1981 को हुआ है, पर किसी कारणवश जन्मतिथि ग्राम पंचायत के जन्म रजिस्टर में दर्ज न हो पाई है। इस बाबत सबूत के तौर पर हल्फिया ब्यान, दो गवाहों के हल्फिया ब्यान, स्कूल लीविंग प्रमाण-पत्र व मुख्य चिकित्सा अधिकारी जिला लाहौल स्पीति स्थित केलंग द्वारा जन्म तिथि दर्ज करने बारे पत्र की प्रति संलग्न है, जिसमें प्रार्थिया की जन्म तिथि 03-04-1981 दर्शाई गई है।

अतः इस नोटिस के माध्यम से सर्वसाधाराण को बजरिया सूचित किया जाता है कि यदि किसी को प्रार्थिया की जन्म तिथि 03–04–1981 ग्राम पंचायत मूलिंग, तहसील लाहौल, जिला लाहौल स्पीति के जन्म रजिस्टर में दर्ज करने में कोई उजर / एतराज हो तो वह इस अदालत में दिनांक 05–05–2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है, अन्यथा हाजिर न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर प्रार्थिया की जन्म तिथि ग्राम पंचायत मूलिंग के जन्म रजिस्टर में दर्ज करने के आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 05–04–2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर ।

हस्ताक्षरित∕– कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Shishma Devi w/o Sh. Bala Ram, r/o Village Manjbelu, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh . . . *Applicant*.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of her name from "SUSHMA" to "SHISHMA DEVI" in the records of Aadhar Card and all other relevant documents associated with applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of her name as SHISHMA DEVI w/o Bala Ram in place of SUSHMA, they should appear before the undersigned on or before 02-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be corrected accordingly.

Issued today on 3rd day of April, 2025 under my hand and seal of the Court.

Seal.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Meesa d/o Sh. Lotam Singh, r/o Village Gharoli, P.O. Nithar, Tehsil Nirmand, District Kullu, H.P.

Through her Father

Shri Lotam Singh s/o Sh. Roop Lal, r/o Village Gharoli, P.O. Nithar Tehsil Nirmand, District Kullu, H.P.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of his daughter name from "LOTAM SINGH" to "MEESA" in the records of Aadhaar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of name of his daughter of applicant from MEESA d/o Sh. Lotam Singh in place of LOTAM SINGH d/o Sh. Lotam Singh, they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

Seal.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

David Verma s/o Sh. Harish Kumar, r/o Village Funja, P.O. Majhewli, Tehsil Rampur, District Shimla, H.P.

Through his Father

Shri Harsih Kumar s/o Sh. Jani Ram, r/o Village Funja, P.O. Majhewli, Tehsil Rampur, District Shimla, H.P.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of his son's name from "DAVIL VERMA" to "DAVID VERMA" in the records of Aadhar Card and all other relevant documents associated with applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as DAVID VERMA s/o Sh. Harish Kumar in place of DAVIL VERMA s/o Sh. Harish Kumar they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Seal.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Neelam alias Kamli Bibi d/o Chuda Ram at present w/o Sh. Dalvir Khan, r/o Village Samod, P.O. Balhkwar, Tehsil Lad Bhadol, District Mandi, H.P. . . . *Applicant*.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of her name from "NEELMA" to "NEELMA ALIAS KAMLI BIBI" in the records of the Gram Panchayat Dhar-Gaura, Tehsil Rampur, Distt. Shimla and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as NEELMA ALIAS KAMLI BIBI d/o Chuda Ram in place of NEELMA d/o Chuda Ram they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Seal.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate Dodra Kawar, District Shimla, H.P.

In the matter of :

Km. Saneha d/o Shri Bhau Ram, Village Dodra, P.O. Dodra, Tehsil Dodra-Kawar, District Shimla, H.P.

Versus

General Public

. .*Respondent*.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant Km. Saneha have made an application before me regarding correction of her name as SANEHA in place of SANIYA in the records of "AADHAR" Card and other relevant documents which is pertaining to Km. Saneha d/o Sh. Bhau Ram, Village Dodra, P.O. Dodra, Tehsil Dodra-Kawar, Distt. Shimla, H.P.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to proposed correction of applicant name as Saneha in place of Saniya, they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 3rd day of April, 2025 under my hand and seal of the Court.

Seal.

-/Sd Sub-Divisional Magistrate, Dodra Kawar, District Shimla (H.P.).

Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate Rampur Bushahr, District Shimla, H.P.

SPEAKING ORDER

Subject.—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Mamta Kami.

WHEREAS, an application under Section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Sh. Bhola Nath Oraon s/o Sh. Baguwa Oraon, Village Sakrauli, P.O. Sisai, Police Station Sisai, District Gumla, Jharkhand State, seeking the registration of presumptive death of his wife, Smt. Rupna Devi. Shri Bhola Nath Oraon husband of Rupna Devi praying that his wife Rupna Devi, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Smt. Rupna Devi has been missing since then and the body of Rupna Devi has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his wife and has no hope of finding his wife alive and he presumed that Smt. Rupna Devi may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-*cum*-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS, in ex-parte evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS Dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Smt. Rupna Devi w/o Bhola Nath Oraon, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara. Tehsil Rampur, Distt. Shimla, H.P. corroborated that Smt. Rupna Devi w/o Sh. Bhola Nath Oraon, Village Sakrauli, P.O. Sisai, District Gumla, Jharkhand State was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continues search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS, the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC) (f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to following the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the

based on the record examined and meticulous enquiry conducted. I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that Smt. Rupna Devi w/o Sh. Bhola Nath Oraon, Village Sakrauli, P.O. Sisai, District Gumla, Jharkhand State is hereby granted provisional presumption of death on dated 04-04-2025. After the proclamation of the speaking order, the file be presented on 03-05-2025 for final orders.

Announced on this 04th day of April, 2025

Seal.

Sd/ Sub-Divisional Magistrate, Rampur Bushahr, District Shimla, H.P.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Daivik Kaith s/o Sh. Ashok Kumar, r/o Village & P.O. Devnagr, Tehsil Rampur, District Shimla, H.P.

Through his Mother

Smt Lalita w/o Sh. Ashok Kumar, r/o Village & P.O. Devnagr, Tehsil Rampur, District Shimla, H.P.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for correction of her son's name from "DAVIL KAITH" to "DAIVIK KAITH" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as DAIVIK KAITH s/o Sh. Ashok Kumar in place of DAVIL KAITH s/o Sh. Ashok Kumar they should appear before the undersigned on or before 06-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 7th day of April, 2025 under my hand and seal of the Court.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

Seal.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Akhil Negi s/o Sh. Dinesh Kumar, r/o Village & P.O. Ghatu, Tehsil Nirmand, District Kullu, H.P.

Through his Mother

Smt. Runa Devi w/o Sh. Dinesh Kumar, r/o Village & P.O. Ghatu, Tehsil Nirmand, District Kullu, H.P.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her son's name from "AKHILESH NEGI" to "AKHIL NEGI" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as AKHIL NEGI s/o Sh. Dinesh Kumar in place of AKHILESH NEGI s/o Sh. Dinesh Kumar they should appear before the undersigned on or before 07-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 8th day of April, 2025 under my hand and seal of the Court.

Seal.

Sd/-(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Anant Darhel s/o Sh. Rajesh Kumar, r/o Village Panehal, P.O. Lelan, Tehsil Nankhari, District Shimla, H.P.

Through his Mother

Smt. Alka Devi w/o Sh. Rajesh Kumar, r/o Village Pamehal, P.O. Lelan, Tehsil Nankhari, District Shimla, H.P. . . . *Applicants*.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for correction of her son name from "ANNAT DADEL" to "ANANT DARHEL" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as ANANT DARHEL s/o Sh. Rajesh Kumar in place of ANNAT DADEL s/o Sh. Rajesh Kumar they should appear before the undersigned on or before 09-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 11th day of April, 2025 under my hand and seal of the Court.

Seal.

-/Sd/ (NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib-Tehsildar, Shimla (R), District Shimla (H.P.)

Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas, Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P. filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of birth of herself Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P. In the record of Registrer, Birth and Death, Municipal Corporation, Shimla.

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Simran	Self	27-06-2009

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of Municipal Corporation, Shimla may file their claims/objections on or before one month of publication of this notice in Govt. Gazette, in this court, failing which necessary orders will be passed.

Issued today on 16-04-2025 under my signature and seal of the court.

Seal.

Seal.

-/-Executive Magistrate-cum-Naib-Tehsildar, Shimla (R), District Shimla (H.P.).

In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru, District Shimla (H.P.)

In the matter of :

Sh. Lokeshwar Singh s/o Sh. Lokinder Singh, r/o Village Mehandli, P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) . . . *Applicant*.

Versus

General Public

. . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Lokeshwar Singh s/o Sh. Lokinder Singh, r/o Village Mehandli, P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of his daughter (Ezil Tegta 13-03-2013) in the record of Birth Register of Gram Panchayat Ukli Mehandli, Block Rohru.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the date of birth of (Ezil Tegta 13-03-2013) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 10th April, 2025.

Sd/-(VIJAY WARDHAN, 1AS), Sub-Divisional Magistrate, Rohru, District Shimla (H.P.).

In the Court of Executive Magistrate Chopal, Distt. Shimla, H.P.

Sh. Purshottam s/o Sh. Raghuvir Singh, r/o Vill. Dhanewari, Post Office Nakorapul, Tehsil Chopal, Distt. Shimla, H.P.

Versus

General Public Tehsil Chopal

Application under sevion 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Purshottam s/o Sh. Raghuvir Singh, r/o Vill. Dhanewari, Post Office Nakorapul, Tehsil Chopal, Distt. Shimla, H.P. has preferred an application to undersigned for registration of name of his/her son/Daughter namely Mr. Daivik whose date of birth (14-06-2020) in the Gram Panchayat Khaddar, Tehsil Chopal, District Shimla, (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above may submit his/her objection in writing in the court or before 16-05-2025, failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and the seal of court of this 10-04-2025.

Seal.

Sd/-Executive Magistrate, Chopal, Distt. Shimla, H.P.

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०)

केस नं0 : / 2025

दायर तिथि :

श्री सतीश कुमार पुत्र योगेन्द्रा नाथ, निवासी मेहरूवाला, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेरे धारा 13 (3) जन्म एवं मृत्यू पंजीकरण अधिनियम, 1969.

प्रार्थी श्री सतीश कुमार पुत्र योगेन्द्रा नाथ, निवासी मेहरूवाला, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू–एन/एसटी/बीएण्डडी/डिलेय केसिस/2024–11380, दिनांक 15–02–2025 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है, जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी पुत्री जिसका नाम मनू है, की जन्म तिथि 23–01–2012 है, जिसका अज्ञानतावश प्रार्थी की पुत्री की जन्म तिथि का इन्द्राज ग्राम पंचायत भगानी के जन्म अभिलेख में दर्ज नहीं करवा सके हैं, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

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राजपत्र, हिमाचल प्रदेश, 25 अप्रैल, 2025 / 05 वैशाख, 1947

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई भी उजर / एतराज हो तो वह दिनांक 01–05–2025 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर / एतराज दर्ज करा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में मन्नू पुत्री सतीश कुमार, निवासी मेहरूवाला, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 01–04–2025 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं0 : / 2025

श्रीमती रेशम कौर पुत्री सुचा सिंह, निवासी पुरूवाला संतोशगढ़, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती रेशम कौर पुत्री सुचा सिंह, निवासी पुरूवाला संतोशगढ़, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू—एन/एसटी/बीएण्डडी/डिलेय केसिस/2024—13883, दिनांक 27—03—2025 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है, जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 06—11—1964 है, जिसका अज्ञानतावश प्रार्थिया की स्वयं की जन्म तिथि का इन्द्राज ग्राम पंचायत पुरूवाला के जन्म अभिलेख में दर्ज नहीं करवा सके हैं। जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 05–05–2025 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती रेशमकौर पुत्री सुचा सिंह, निवासी पुरूवाला संतोशगढ़, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांकको मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

हस्ताक्षरित∕— सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0 प्र0)।

मोहर ।

दायर तिथि :

In the Court of Sh. Rishabh Sharma, Assistant Collector Ist grade, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Satbir Sah s/o Sh. Shiv Nath, r/o H.No. 137/1, Ward No. 11, Rampur Ghat Road, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh. . . *Applicant*.

Versus

General Public

. . Respondent.

Subject.—Application for updation of name of applicant from Satbir s/o Sh. Shiv Nath to Satbir Sah s/o Sh. Shiv Nath.

Whereas, Satbir Sah s/o Sh. Shiv Nath, r/o H.No. 137/1, Ward No. 11, Rampur Ghat Road, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of an affidavit in the court of the undersigned for updation of his name as Satbir Sah in place of Satbir s/o Sh. Shiv Nath in his all relevant documents.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of name of applicant as Satbir Sah in place of Satbir in his all relevant documents then they should appear before the court of undersigned on or before 03-05-2025, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 03-04-2025.

Seal.

RISHABH SHARMA, Tehsildar-cum-Executive Magistrate, Paonta Sahib, District Sirmaur (H.P.).

CORRECTION OF NAME

I, Ishita Dhiman d/o Sanjeev Dhiman, r/o Ward No. 3, P.O. Bandla Tea Estate, Sughar, M.C. Palampur, Tehsil Palampur, District Kangra (H.P.) in my Scheduled caste Certificate my name is wrongly mentioned as Ishita. Whereas my correct name is Ishita Dhiman and in my Scheduled Caste Certificate my father's name is wrongly mentioned as Sanjeev Kumar. Whereas my father's correct name is Sanjeev Dhiman.

ISHITA DHIMAN d/o Sanjeev Dhiman, r/o Ward No. 3, P.O. Bandla, Tea Estate, Sughar, M.C. Palampur, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Manager s/o Late Sh. Khazana, r/o Village Kamlah, P.O. Kamlah Fort, Tehsil Dharampur, District Mandi (H.P.) declare that I have changed my name from Manejar Singh to Manager for all purposes in future. Please note.

MANAGER

s/o Late Sh. Khazana, r/o Village Kamlah, P.O. Kamlah Fort, Tehsil Dharampur, District Mandi (H.P.).

नाम परिवर्तन

मैं, गीता देवी पत्नी मनी राम, गांव रूमाली, डा0 जाओं, तहसील आनी, जिला कुल्लू (हि0प्र0) हल्फिया ब्यान करती हूं कि मेरे बेटे का नाम आधार कार्ड में गलती से हर्षित दर्ज हुआ है, जबकि बाकी दस्तावेजों में उसका नाम हर्ष है। जिसे अपडेट कर आधार कार्ड में हर्ष (HARSH) दर्ज किया जाए।

> गीता देवी पत्नी मनी राम, गांव रूमाली, डा0 जाओं, तहसील आनी, जिला कुल्लू (हि0प्र0)।